

Order dated 27.1.2004

Applicant having been imposed penalty arising out of a disciplinary proceedings had preferred an appeal before the appellate authority, and simultaneously approached this Tribunal in the instant O.A. The Tribunal in consideration of the facts directed early disposal of the appeal by the appellate authority. Now it has been disclosed by the applicant's counsel that the appellate authority, in pursuance of the aforesaid direction of the Tribunal, has already passed orders in disposing of the appeal and, in the said premises, Shri P.K.Padhi, Advocate for the Applicant has filed a Memo dated 27.1.2004 that ~~the~~ in view of disposal of the appeal by the appellate authority, there remains nothing more to be adjudicated in this O.A. and, therefore, the O.A. may be disposed of for having become infructuous. Heard Shri A.K.Bose, learned Senior Standing Counsel appearing on behalf of the Respondents.

For the reasons aforesaid, we dispose of this O.A. for having become infructuous. No costs.

*Yashpal*  
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MEMBER (JUDICIAL)

*\_\_\_\_\_*Yashpal**  
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MEMBER (ADMINISTRATIVE)

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the concerned  
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